SAMYAK CORPORATION LIMITED

A public limited company incorporated under the provisions of the Companies Act, 1956
Corporate Identification Number: L51219MH1985PLC265766;
Registered Office: Room No 18, Kailash Darshan, Hansoti Lane, Cama Lane, Ghatkopar (West), Mumbai-400086, Maharashtra, India;
Contact Number: 02551-230856 / 230448 / 66780131 - 33; E-mail Address: roc.greencommercial@gmail.com Website: www.greencommercial.in.

Open Offer for acquisition of up to 26,00,000 (Twenty-Six Lakhs) Equity Shares, representing 26.00% (Twenty Six Percent) of the Voting Share Capital of the Target Company, Samyak Corporation Limited, at an offer price of ₹10.30/- (Rupees Ten and Thirty Paise Only) per offer share to the public shareholders of the Target Company, made by Mr. Tanuj Sharma, the Acquirer, in accordance with the provisions of Regulations 3 (1) and 4, and such other applicable provisions of the Securities And Exchange Board Of India (Substantial Acquisition Of Shares And Takeovers) Regulations, 2011, and subsequent amendments thereto, ('SEBI (SAST) Regulations') ('Offer').

This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement ('**Pre-Offer Advertisement**') is being issued by CapitalSquare Advisors Private Limited ('**Manager**'), for and on behalf of the Acquirer pursuant to the provisions of Regulation 18 (7) of the SEBI (SAST) Regulations, in respect of the Offer in, wherein the Detailed Public Statement dated Tuesday, June 21, 2022, which was published on Wednesday, June 22, 2022, in accordance with the provisions of Regulation 14 (3) of the SEBI (SAST) Regulations, in the Newspapers, namely being Business Standard (English and Hindi Daily) (All Editions), Duranta Barta (Bengali daily) (Kolkata Edition), and Mumbai Lakshadeep (Marathi Daily) (Mumbai Edition) ('**Newspapers**').

This Pre-Offer Advertisement is to be read in continuation of, and in conjunction with the:

(a) Public Announcement dated Saturday, June 18, 2022 ('**Public Announcement**');

(b) Detailed Public Statement dated Tuesday, June 21, 2022, published on behalf of Acquirer on Wednesday, June 22, 2022, in the Newspapers ('**Detailed Public Statement**');

(c) Draft Letter of Offer dated Tuesday, June 28, 2022 ('**Draft Letter of Offer**');

(d) Letter of Offer dated Tuesday, September 06, 2022, along with the Form of Acceptance-cum-Acknowledgement and Form No. SH-4 Securities Transfer Form ('**Letter of Offer**');

(e) The dispatch confirmation of the Letter of Offer advertisement dated Monday, September 12, 2022, which is being published in the Newspapers on Tuesday, September 13, 2022 ('**Letter of Offer Dispatch Confirmation Advertisement**'); and

(f) Recommendations of Committee of Independent Directors dated Tuesday, September 13, 2022, which was published in the Newspapers on Wednesday, September 14, 2022 ('**Recommendations of IDC**'); and

The Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Letter of Offer Dispatch Confirmation Advertisement and the Recommendations of IDC are hereinafter referred to as the '**Offer Documents**'.

1. **Offer Price:** The Offer Price of ₹10.30/- (Rupees Ten and Thirty Paise Only) is payable in cash. There has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to Paragraph 7.1.3 beginning on page 24 of the Letter of Offer.
2. **Recommendations of the Committee of Independent Directors of the Target Company ('IDC'):** The Committee of IDC Members have opined that the Offer Price of ₹10.30/- (Rupees Ten and Thirty Paise Only) is fair and reasonable in accordance with the provisions of SEBI (SAST) Regulations, which was approved on Tuesday, September 13, 2022, which was published in the Newspapers on Wednesday, September 14, 2022.
3. This Offer is not a competing offer.
4. The dispatch of the Letter of Offer to Public Shareholders as on Identified Date being Friday, September 02, 2022, for the purpose of this Offer, has been completed on Friday, September 09, 2022, the details of which has been summarized herewith as below:

Sr. No.	Particulars	Mode of Dispatch	No. of Public Shareholders
1.	Letter of Offer (Through Demat mode)	Email	03
2.	Letter of Offer (To Demat Non-Email cases and all Physical cases)	Speed Post	180
	Total		**183**

5. Please note that a copy of the Letter of Offer along with other Offer Documents is also available and accessible on the SEBI's website at www.sebi.gov.in, The Metropolitan Stock Exchange of India Limited's MSEI's website at www.msei.in, The Calcutta Stock Exchange Limited's website at www.cse-india.com, Manager's website at www.capitalsquare.in, and Registrar's website at www.purvashare.com.
6. Public Shareholders are required to refer to Paragraph 9 titled ***'Procedure for Acceptance and Settlement of the Offer'*** beginning on page 28 of the Letter of Offer in relation to the procedure for tendering their Equity Shares in the Offer.

Instructions for Public Shareholders

a) In case the Equity Shares are held in physical form

Public Shareholders holding Equity Shares in physical form may participate in this Offer through their Selling Broker by providing relevant information and documents as mentioned in Paragraph 9.9 titled ***'Procedure for Equity Shares held in physical form'*** beginning on page 28 of the Letter of Offer.

b) In case the Equity Shares are held in Demat form

Public Shareholders holding the Equity Shares in Demat form may participate in this Offer by approaching their Selling Broker and tender their Equity Shares in Offer as per the procedure as mentioned in Paragraph 9.10 titled ***'Procedure for Equity Shares held in dematerialized form'*** beginning on page 29 of the Letter of Offer along with other details.

7. All the observations received from SEBI vide letter bearing reference number 'SEBI/HO/CFD/DCR-II/OW/46125/1' dated Tuesday, August 30, 2022, in terms of Regulation 16 (4) of the SEBI (SAST) Regulations upon submission of the Draft Letter of Offer are duly incorporated in the Letter of Offer.
8. There are no other material updates concerning this Offer since the date of the Public Announcement, save as otherwise disclosed in the Offer Documents.
9. To the best of the knowledge of the Acquirer as of the date of this Pre-Offer Advertisement, there are no statutory, regulatory, or other approvals required by the Acquirer to be implemented to complete this Offer. Please refer to Paragraph 8.6 titled ***'Statutory Approvals and conditions of the Offer'*** on page 27 of the Letter of Offer.
10. **Schedule of Activities:**

Schedule of Activities	Tentative Schedule	Revised Schedule with Actual Dates
	Day and Date	Day and Date
Issue date of the Public Announcement	Saturday, June 18, 2022	Saturday, June 18, 2022
Publication date of the Detailed Public Statement in the Newspapers	Wednesday, June 22, 2022	Wednesday, June 22, 2022
Date of filing of the Draft Letter of Offer with SEBI	Tuesday, June 28, 2022	Tuesday, June 28, 2022
Last date for public announcement for a competing offer(s)#	Wednesday, July 13, 2022	Wednesday, July 13, 2022
Last date for receipt of comments from SEBI on the Draft Letter of Offer will be received (in the event SEBI has not sought clarification or additional information from the Manager)	Tuesday, July 19, 2022	Tuesday, August 30, 2022@
Identified Date*	Thursday, July 21, 2022	Friday, September 02, 2022
Last date for dispatch of the Letter of Offer to the Public Shareholders of the Target Company whose names appear on the register of members on the Identified Date	Thursday, July 28, 2022	Friday, September 09, 2022
Last date of publication in the Newspapers of recommendations of the independent directors' committee of the Target Company for this Offer	Tuesday, August 02, 2022	Wednesday, September 14, 2022
Last date for upward revision of the Offer Price and/or the Offer Size	Wednesday, August 03, 2022	Thursday, September 15, 2022
Last date of publication of opening of Offer public announcement in the Newspapers	Wednesday, August 03, 2022	Thursday, September 15, 2022
Date of commencement of Tendering Period	Thursday, August 04, 2022	Friday, September 16, 2022
Date of closing of Tendering Period	Monday, August 22, 2022	Thursday, September 29, 2022
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders	Tuesday, September 06, 2022	Friday, October 14, 2022~

Note that, the above timelines are prepared based on the timelines provided under the SEBI (SAST) Regulations and are subject to receipt of requisite approvals from various statutory/ regulatory authorities and may have to be revised accordingly.

#There has been no competing offer as of the date of this Letter of Offer.

@The actual date of being in receipt of SEBI Observation Letter.

**Identified Date is only for the purpose of determining the names of the Public Shareholders to whom the Letter of Offer would be sent. All the public shareholders (registered or unregistered) of the Equity Shares (except the Acquirer and the parties to the Share Subscription Agreement) are eligible to participate in this Offer any time before the closure of this Offer.*

~ The action set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

11. The copies of the inspection documents as specified under Paragraph 13 titled ***'Documents for Inspection'*** beginning on page 48 of the Letter of Offer will be available for inspection at the registered office of the Manager, CapitalSquare Advisors Private Limited, located at 205-209, 2nd Floor, AARPEE Center, MIDC Road No. 11, CTS 70, Andheri (East), Mumbai - 400093, Maharashtra, India, or can be accessed by the Public Shareholders by obtaining the login credentials from the Manager and thereby visiting https://capitalsquare.in/spl-oo-id on any working day between 10:00 a.m. (Indian Standard Time) and 5:00 p.m. (Indian Standard Time) during the Tendering Period commencing from Friday, September 16, 2022, to Thursday, September 29, 2022.
12. The Acquirer accepts full responsibility for the information contained in this Pre-Offer Advertisement and for the fulfillment of their obligations laid down in the SEBI (SAST) Regulations. A copy of this Pre-Offer Advertisement shall also be available and accessible SEBI's website at www.sebi.gov.in, The Metropolitan Stock Exchange of India Limited's MSEI's website at www.msei.in, The Calcutta Stock Exchange Limited's website at www.cse-india.com, Manager's website at www.capitalsquare.in, and Registrar's website at www.purvashare.com.
13. The capitalized terms used in this Pre-Offer Advertisement shall have the meaning assigned to them in the Offer Documents unless otherwise specified.

Issued by the Manager to the Offer on behalf of the Acquirer

CAPITALSQUARE®
Teaming together to create value

CAPITALSQUARE ADVISORS PRIVATE LIMITED
205-209, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai – 400093, Maharashtra, India
Contact Number: +91-22-6684-9999
Email Address: mb@capitalsquare.in
Website: www.capitalsquare.in
SEBI Registration Number: INM000012219
Validity: Permanent
Corporate Identification Number: U65999MH2008PTC187863

On behalf of the Acquirer
Sd/-
Tanuj Sharma
(Acquirer)

Date: Wednesday, September 14, 2022
Place: Mumbai